

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.1936 fo 1998

New Delhi, this 16th day of February, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

S. R. Bodwal
S/o Shri Parbhati Lal
R/o RZ-906, Gali No.5, Main Sagar Pur,
New Delhi-110046. Applicant

By Advocate: Shri P. M. Ahlawat

versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.

2. The Chief Traffic Manager,
Northern Railway,
State Entry Road,
New Delhi-110001.

3. The Senior Divisional Commercial
Manager,
Northern Railway,
State Entry Road,
New Delhi-110001. Respondents

By Advocate: Shri O.P. Kshatriya

O R D E R (ORAL)

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VC(J)

Learned counsel for the applicant submits that by order dated 15.1.1999 the material relief prayed for by the applicant has been granted by the respondents.

2. In view of the above, it is stated that the OA has become infructuous. The OA is, therefore, dismissed as infructuous.


(K. Muthukumar)
Member(A)


(V. Rajagopala Reddy)
Vice Chairman(J)